

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CP (CAA) - 40/ND/2024

IN THE MATTER OF:

M/s. Suncity Multi Products Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Applicant :

For the RD :

For the OL :

For the IT Department :

ORDER

This is a second motion petition filed under Section 230-232 of the Companies Act, 2013.

Heard Ld. Counsel on behalf of the Petitioner. Issue notice to the Central Government through Regional Director, Ministry of Corporate Affairs, RoC, Official Liquidator, Income Tax Department, for filing their report and appearance. Notice be issued by all means and proof of service be filed. Notice be also published in the newspapers "Business Standard" (English) Delhi Edition and "Business Standard" (Hindi) Delhi Edition. List the matter on **01.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)